

Sixteenth Lok Sabha

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Title: Papers laid on the Table of the House by Ministers/Members.

HON. SPEAKER: Now, the House will take up Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2018-2019.

[Placed in Library, See No. LT 10023/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10024/16/18]

(b) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2017-2018.

(ii) Annual Report of the SJVN Limited, Shimla, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10025/16/18]

(c) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2017-2018.

(ii) Annual Report of the NHPC Limited, Faridabad, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10026/16/18]

(d) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2017-2018.

(ii) Annual Report of the NHDC Limited, Bhopal, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10027/16/18]

(e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2017-2018.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10028/16/18]

(f) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2017-2018.

(ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10029/16/18]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2017-2018.

[Placed in Library, See No. LT 10030/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2017-2018, along with

Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10031/16/18]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-

(i) The Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2016 published in Notification No. G.S.R.373(E) in Gazette of India dated 31st March, 2016.

(ii) The Energy Conservation (the form and manner for submission of report on the status of energy consumption by the designated consumers) Amendment Rules, 2015 published in Notification No. G.S.R.891(E) in Gazette of India dated 19th November, 2015.

(iii) The Energy Conservation (Energy Consumption Norms, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2015 published in Notification No. G.S.R.528(E) in Gazette of India dated 2nd July, 2015.

(iv) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Stationary Storage Type Electric Water Heater) Regulations, 2016 published in Notification No. BEE/S&L/Water Heater/3/2015-16 in Gazette of India dated 8th September, 2016.

(v) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Household Direct Cool Refrigerators) Regulations, 2016 published in Notification No. BEE/S&L/Ref/70/2016-17 in Gazette of India dated 26th May, 2016.

(vi) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Colour Televisions) Regulations, 2016 published in Notification No. BEE/S&L/CTV/02/2016-17 in Gazette of India dated 26th May, 2016.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 10032/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10033/16/18]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2017-2018.

[Placed in Library, See No. LT 10034/16/18]

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10035/16/18]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10036/16/18]

(5) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2017-2018, together with Audit Report thereon.

[Placed in Library, See No. LT 10037/16/18]

(6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10038/16/18]

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.

[Placed in Library, See No. LT 10039/16/18]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R.715(E) published in Gazette of India dated 30th July, 2018, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(ii) G.S.R.776(E) published in Gazette of India dated 14th August, 2018, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(iii) G.S.R.777(E) published in Gazette of India dated 14th August, 2018, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(iv) G.S.R.778(E) published in Gazette of India dated 14th August, 2018, approving the Chennai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(v) G.S.R.835(E) published in Gazette of India dated 5th September, 2018, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(vi) G.S.R.849(E) published in Gazette of India dated 10th September, 2018, containing corrigendum to the Notification No. G.S.R.687(E) dated 15th October, 2013.

(vii) G.S.R.850(E) published in Gazette of India dated 10th September, 2018, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(viii) G.S.R.851(E) published in Gazette of India dated 10th September, 2018, approving the Kolkata Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(ix) G.S.R.852(E) published in Gazette of India dated 10th September, 2018, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(x) G.S.R.970(E) published in Gazette of India dated 4th October, 2018, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xi) G.S.R.971(E) published in Gazette of India dated 4th October, 2018, containing corrigendum to the Notification No. G.S.R.77(E) dated 6th February, 2009.

(xii) G.S.R.1013(E) published in Gazette of India dated 10th October, 2018, approving the Vishakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xiii) G.S.R.1077(E) published in Gazette of India dated 30th October, 2018, containing corrigendum to the Notification No. G.S.R.715(E) dated 30th July, 2018.

(xiv) G.S.R.1100(E) published in Gazette of India dated 13th November, 2018, approving the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xv) G.S.R.1101(E) published in Gazette of India dated 13th November, 2018, approving the Visakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

(xvi) G.S.R.1102(E) published in Gazette of India dated 13th November, 2018, approving the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

[Placed in Library, See No. LT 10040/16/18]

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2017-2018.

[Placed in Library, See No. LT 10041/16/18]

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(एक) इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद, आणंद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षा लेखे।

(दो) इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद, आणंद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10042/16/18]

(2) (एक) भारत रूरल लाइवलीहुड्स फाउंडेशन, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारत रूरल लाइवलीहुड्स फाउंडेशन, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10043/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10044/16/18]

(b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2017-2018.

(ii) Annual Report of the RITES Limited, Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10045/16/18]

(c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10046/16/18]

(d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10047/16/18]

(e) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2017-2018.

(ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10048/16/18]

(f) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10049/16/18]

(g) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10050/16/18]

(h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10051/16/18]

(i) (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10052/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

(i) The Dedicated Freight Corridor Railway General Rules, 2018 published in Notification No. G.S.R.765(E) in Gazette of India dated 10th August, 2018.

(ii) The Railways (Opening for Public Carriage of Passengers) Amendment Rules, 2018 published in Notification No. G.S.R.945(E) in Gazette of India dated 1st October, 2018.

[Placed in Library, See No. LT 10053/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-

(i) The Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2018 published in Notification No. G.S.R.1086(E) in Gazette of India dated 5th November, 2018.

(ii) The Railway Claims Tribunal (Procedure) Second Amendment Rules, 2018 published in Notification No. G.S.R.1136(E) in Gazette of India dated 26th November, 2018.

(iii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2018 published in Notification No. G.S.R.816(E) in Gazette of India dated 28th August, 2018.

[Placed in Library, See No. LT 10054/16/18]

(4) A copy of the Railway Protection Force (Second Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1067(E) in Gazette of India dated 25th October, 2018 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

[Placed in Library, See No. LT 10055/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER
DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM
MEGHWAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2014-2015 and 2015-2016.

(ii) Annual Reports of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2014-2015 and 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10056/16/18]

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(एक) कॉटन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) कॉटन टेक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10057/16/18]

(एक) अपेरल एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) अपेरल एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10058/16/18]

(एक) सिंथेटिक एण्ड आर्ट सिल्क मिल्स रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सिंथेटिक एण्ड आर्ट सिल्क मिल्स रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10059/16/18]

(एक) नार्दन इंडिया टेक्सटाइल्स रिसर्च एसोसिएशन, गाजियाबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नार्दन इंडिया टेक्सटाइल्स रिसर्च एसोसिएशन, गाजियाबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10060/16/18]

(एक) मैन-मेड टेक्सटाइल्स रिसर्च एसोसिएशन, सूरत के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मैन-मेड टेक्सटाइल्स रिसर्च एसोसिएशन, सूरत के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10061/16/18]

राष्ट्रीय फैशन प्रौद्योगिकी संस्थान अधिनियम, 2006 की धारा 27 की उप-धारा (1) के अंतर्गत राष्ट्रीय फैशन प्रौद्योगिकी संस्थान अध्यादेश, 2017 जो 5 अप्रैल, 2018 के भारत के राजपत्र में अधिसूचना संख्या एफ.सं. 1205 (I)/ एनआईएफटी / ईएसटीटी / एचओ / ओर्डिनेंस/2017 में प्रकाशित हुए थे, एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

उपर्युक्त (6) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10062/16/18]

(एक) बॉम्बे टेक्सटाइल रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बॉम्बे टेक्सटाइल रिसर्च एसोसिएशन, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10063/16/18]

(एक) साउथ इंडिया टेक्सटाइल रिसर्च एसोसिएशन, कोयम्बटूर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) साउथ इंडिया टेक्सटाइल रिसर्च एसोसिएशन, कोयम्बटूर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10064/16/18]

(10) केन्द्रीय रेशम बोर्ड अधिनियम, 1948 की धारा 4 की उप-धारा (3) के अंतर्गत जारी अधिसूचना सं. का.आ.4999(अ) जो 27 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा इस अधिनियम के उपबंधों के अधधीन डॉ. शकुंतला देवी, मुख्य लेखा नियंत्रक, वस्त्र मंत्रालय, भारत सरकार को उनके वस्त्र मंत्रालय में मुख्य नियंत्रक बने रहने की अवधि या तीन वर्ष, जो भी इस अधिनियम की तारीख से पहले हो, के लिए केन्द्रीय रेशम बोर्ड के सदस्य के रूप में कार्य करने के लिए नामनिर्देशित किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10065/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O.3991(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.8B (Porbandar to Jetpur Section)in the State of Gujarat.

(ii) S.O.3992(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.16 (Old NH 5) (Ichhapuram to Narsannapeta Section) in the State of Andhra Pradesh.

(iii) S.O.3993(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No. No.16 (Old NH 5) (Diwancheruvu to Siddhantham Section) in the State of Andhra Pradesh.

(iv) S.O.3994(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.5 (Puintola to Ichhapuram Section) in the State of Andhra Pradesh and Odisha.

(v) S.O.4259(E) published in Gazette of India dated the 7th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.65 (Salasar-Nagaur Section) in the State of Rajasthan.

(vi) S.O.4358(E) published in Gazette of India dated the 7th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.27 (Chittorgarh-Kota Section) in the State of Rajasthan.

(vii) S.O.4969(E) published in Gazette of India dated the 25th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.7 (Chappra-RewaghatMuzaffarpur Section) in the State of Bihar.

(viii) S.O.4970(E) published in Gazette of India dated the 25th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.148D (Gulabpura to Uniara Section Section) in the State of Rajasthan.

(ix) S.O.5154(E) published in Gazette of India dated the 4th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.11A (New NH 148) (Manoharpur-Dausa Section) in the State of Rajasthan.

(x) S.O.5155(E) published in Gazette of India dated the 4th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.15 (Phalodi-Jaisalmer Section) in the State of Rajasthan.

(xi) S.O.5156(E) published in Gazette of India dated the 4th October, 2018, making certain amendments in the Notification No. S.O.3991(E) dated 16.08.2018.

(xii) S.O.5420(E) published in Gazette of India dated the 26th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.73 (New NH 344) (UP/Haryana Border-Yamunanagar-Saha-Barwala-Panchkula Section) in the State of Haryana.

[Placed in Library, See No. LT 10066/16/18]

(2) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2018 (Hindi and English versions) published in Notification No.

G.S.R.920(E) published in Gazette of India dated the 25th September, 2018 under sub-section (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library, See No. LT 10067/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(i) S.O.558(E) published in Gazette of India dated the 9th February, 2018, making certain amendments in the Notification No. S.O.1248(E) dated 5th November, 2004.

(ii) S.O.1522(E) published in Gazette of India dated the 6th April, 2018, making certain amendments in the Notification No. S.O.1997(E) dated 5th August, 2014.

(iii) S.O.1596(E) published in Gazette of India dated the 13th April, 2018, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.

(iv) S.O.2022(E) published in Gazette of India dated the 22nd May, 2018, making certain amendments in the notifications, mentioned therein.

(v) S.O.2210(E) published in Gazette of India dated the 1st June, 2018, making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.

(vi) S.O.2211(E) published in Gazette of India dated the 1st June, 2018, making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.

(vii) S.O.3467(E) published in Gazette of India dated the 16th July, 2018, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.

(viii) S.O.3881(E) published in Gazette of India dated the 6th August, 2018, making certain amendments in the Notification No. S.O.3467(E) dated 16th July, 2018.

(ix) The Central Motor Vehicles (10th Amendment) Rules, 2018 published in Notification No. G.S.R.749(E) published in Gazette of India dated the 7th August, 2018.

(x) The Central Motor Vehicles (Eleventh Amendment) Rules, 2018 published in Notification No. G.S.R.870(E) published in Gazette of India dated the 13th September, 2018.

(xi) The Central Motor Vehicles (12th Amendment) Rules, 2018 published in Notification No. G.S.R.871(E) published in Gazette of India dated the 13th September, 2018.

(xii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2018 published in Notification No. G.S.R.931(E) published in Gazette of India dated the 27th September, 2018.

(xiii) The Central Motor Vehicles (Regulation of Petroleum products supply to bottling plant in Tripura from Bangladesh) Rules, 2018 published in Notification No. G.S.R.1038(E) published in Gazette of India dated the 17th October, 2018.

(xiv) The Motor Vehicles (Vehicle Location Tracking Device and Emergency Button) Order, 2018 published in Notification No. S.O.5453(E) published in Gazette of India dated the 26th October, 2018.

(xv) S.O.5333(E) published in Gazette of India dated the 18th October, 2018, regarding the provisions of sub-section (1) of Section 66 of the Motor Vehicles Act, 1988 shall not apply to the types of transport vehicles, mentioned therein, used or to be used for the purpose of carriage of goods or passengers.

(xvi) S.O.5454(E) published in Gazette of India dated the 26th October, 2018, making certain amendments in the Notification No. S.O.1663(E) dated 18th April, 2018.

(xvii) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2018 published in Notification No. G.S.R.1081(E) published in Gazette of India dated the 2nd November, 2018.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 10068/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Rajnath Singh, I beg to lay on the Table:-

(i) A copy of the Proclamation (Hindi and English versions) dated 19th December, 2018 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R.1223 (E) in Gazette of India dated the 19th December, 2018 under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated 19th December, 2018 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation

published in Notification No. G.S.R. 1224 (E) in Gazette of India dated the 19th December, 2018.

A copy of the Report (Hindi and English versions) dated the 28th November, 2018 of the Governor of Jammu and Kashmir.

[Placed in Library, See No. LT 10068A/16/18]

...(व्यवधान)